

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

CP (IB) No. 290/Chd/Pb/2020

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction  
Company Limited through Mr. Nitin Jain (R.P) ...Petitioner

Vs.

Abhishek Soin ...Respondent

**Under Section:** 95(1), IBC 2016

**Order delivered on 09.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner/RP : Mr. Dhananjaya Sud, Advocate  
For the Respondent : Mr. Kartikeya Parmod Goyal, Adv. Proxy for  
Mr. Rohit Suri, Advocate

**ORDER**

Reply/objections have been filed against the report vide Diary No. 01847/2 dated 21.02.2024. The same is taken on record. A date is requested by Ld. Counsel for Petitioner/RP for filing response, if any, to said objections within next one week with a copy in advance to the counsel opposite. List the matter for arguments on 16.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**